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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:

AT HYDERABAD

D.A. No. 32 OF 1999.

DATE OF ORDER: 30-3-1999.

BETWEEN:

M.V.Tajbabu.

.....Applicant

and

1. The Superintendent of Post Offices,
Tenali Division, Tenali-522 201.
2. The Postmaster General,
Vijayawada Region, Vijayawada-500 002.
3. The Union of India, rep. by the
Director General, Dept. of Posts,
(D.G.(P) for short), Dak Bhavan,
New Delhi-110 001.
4. The Union of India, rep. by the
Secretary, Department of Personnel
& Training, (D.O P&T for short),
Ministry of Home Affairs,
Govt. of India, New Delhi.

.....Respondents

COUNSEL FOR THE APPLICANT :: Mr.S.Ramakrishna Rao

COUNSEL FOR THE RESPONDENTS:: Mr.V.Rajeshwara Rao

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN)

AND

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (JUDL)

: ORDER :

ORAL ORDER (PER HON'BLE SRI R.RANGARAJAN, MEMBER (A))

Heard Mr.S.Ramakrishna Rao, learned Counsel
for the Applicant and Mr.V.Rajeshwara Rao, learned
Standing Counsel for the Respondents.

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2. Even though this OA is not listed today, both the parties agreed that this can be disposed of as the applicant is withdrawing this OA due to the issue of further subsequent notification for filling up the same post.

3. In view of the above submission, the OA is disposed of as follows:-

4. This OA is filed for the following reliefs:-

- "(a) To quash the impugned notification No.8.II/352, dated:30-11-1998 of the R-1 reserving the post of ED/BPM, Yelatipalem for ST/OBC/SC and the instructions of R-3 in letter No.19-11/97-ED & Training, dated:27-11-1997 declaring the same as illegal, arbitrary, unauthorised and violative of Articles 14, 16, 21 and 335 of the Constitution of India, as the applicant is deprived of applying for the same;
- (b) To call for the relevant authority and orders of the R-4 for grouping and reserving the posts of ED Agents, if any, in the Postal Department as done by R-3 in his office Lr.No.19-11-/97-ED & Training, dated:27-11-1997; and
- (c) to call for relevant rosters maintained by the R-1 to show as to how he came to issue the impugned notifications dated:30-11-1998 inviting applications from SC/OBC/ST candidates only deeming it as reserved post."

5. The applicant submits that number of notifications have been issued subsequent to the notification under challenge and he submits that he will challenge the subsequent notifications as per law. In view of the above, he submits that he is withdrawing this OA for the present for challenging the subsequent notifications.

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6. In view of the above submission, the OA is disposed of as withdrawn with liberty to the applicant to challenge the subsequent notifications, if he is so advised. No costs.

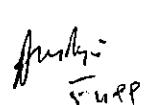

(B.S. JAI PARAMESHWAR)
30/3/99
UP MEMBER (JUDL)


(R.RANGARAJAN)
MEMBER (ADMN)

Dated: this the 30th day of March, 1999

Dictated to steno in the Open Court

DSN


Anil
Surp

Copy to:

1. H.D.H.N.J
2. H.H.R.P. M.(A)
3. H.B.S.J.P. M.(J)
4. D.R.(A)
5. SPARE

1ST AND 2ND COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR:
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD:
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN :
MEMBER (A)

THE HON'BLE MR. B.S. JAI PARAMESWAR
MEMBER (J)

DATED: 30/3/99

ORDER/JUDGEMENT

~~MR./RA./EP. NO.~~

IN

Q.A. NO. 32/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

SRR

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